

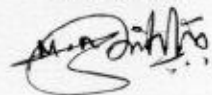
## Allahabad Bench

C Appeal No.220/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021

NAME OF THE COMPANY: Vastukala Infratech Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT: 252(3) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Mudit Agnihotri	Advocate	Petitioner	
2.				

**C APPEAL NO.220/ALD/2020**

Sh. Mudit Agnihotri Advocate for the Appellant and are present. None present for the ROC.


Ld. Counsel for the Appellant states that accounts have been freezed and since the respondents are not appearing, the appropriate order may be passed.

Today also Sh. Pradeep Singh Sisodia, the counsel for ROC is not present today.

Four weeks further time is granted to the ROC for filing reply, thereafter, rejoinder if any, may be filed by the next date of listing.

Accordingly, put up 23<sup>rd</sup> April, 2021 before the Regular Court, by which time if the Ld. Counsel for the ROC does not appear, then appropriate order shall be passed.

Dated : 17.03.2021

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)

Typed by :  
Kumud Narayan  
(P.S.)